

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 39/82-ALC4/2010 MEETING DATE : 28.12.2010

The Meeting No.39/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 scheduled to be held on 28.12.2010 was actually held on 04.01.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri D.N. Mathur, Dy.I.A, Department of Pharmaceuticals
3. Shri Krishan Kumar, Dy. DGFT
4. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No. 38/82 dated 21.12.2010 were ratified by the Committee.

Case No. B-333	M/s Deepak Nitrile Ltd.
Norms Committee Meeting No. 39/11	F.No.01/82/162/00651/AM07/DES-III
Meeting Date 28.12.2010	
Committee considered case as per agenda and observed that the firm has been requested to furnish technical details which have not been received. It was, therefore, decided to remind the firm to furnish the required technical information and defer the case for 25.01.2011.	

Case No. B-334	M/s Sunshield Chemicals Ltd.
Norms Committee Meeting No. 39/11	F.No.01/82/050/00397/AM10/DES-III
Meeting Date 28.12.2010	RLA F. No. 03/95/040/00206/AM10
Adv. Lic. No.0310527638 dated 07.07.2009	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "Ethoxylated Amine (Sufractant)" and to amend the description of import item to read as "Tallow Amine" without any other change in the decision taken in 6/11 meeting held on 11.05.2010.	
RA concerned may take further necessary action as per above decision of NC.	

Case No. B-335	M/s Kopran Ltd.
Norms Committee Meeting No. 39/11	F.No.01/82/050/01601/AM09/DES-III

Meeting Date 28.12.2010	RLA F. No. 03/94/040/00986/AM09
Adv. Lic. No.0310504570 dated 30.01.2009	
Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals.	

Case No. B-336	M/s Kopran Ltd.
Norms Committee Meeting No. 39/11	F.No.01/82/050/01818/AM07/DES-III
Meeting Date 28.12.2010	RLA F. No. 03/94/040/01416/AM07
Adv. Lic. No.0310423486 dated 16.03.2007	
Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals.	

Case No. B-337	M/s GVS Ltd.
Norms Committee Meeting No. 39/11	F.No.01/82/050/001367/AM07/DES-III F.No.01/82/050/001368/AM07/DES-III
Meeting Date 28.12.2010	RLA F. No. 03/94/040/00842/AM07 RLA F. No. 03/94/040/00843/AM07
Adv. Lic. No.0310410371 dated 30.11.2006 Adv. Lic. No.0310410389 dated 30.11.2006	
Committee considered case as per agenda and observed that the percentage of import item does not tally with the description of export product allowed under Drug Manufacturing Licence. It was, therefore, decided to call the firm for personal hearing before the Committee on 25.01.2011 to explain their case. The firm shall bring copy of Drug Manufacturing Licence, Copy of shipping bills and copy of bills of entry. Accordingly, case was deferred for 25.01.2011.	

Case No. B-338	M/s Jubilant Organosys Ltd.
Norms Committee Meeting No. 39/11	F.No.01/82/050/01715/AM09/DES-III
Meeting Date 28.12.2010	RLA F. No. 05/24/040/00744/AM09
Adv. Lic. No.0510238238 dated 18.03.2009	
Committee considered case as per agenda and observed that the firm was requested to furnish Production and Consumption data certified by Central Excise Authority, which has not been received. It was, therefore, decided to remind the firm and defer the case for 22.02.2011.	

Case No. B-339	M/s Shilpa Medicare Ltd.
Norms Committee Meeting No. 39/11	F.No.01/83/050/01382/AM07/DES-III
Meeting Date 28.12.2010	RLA F. No. 07/24/040/00879/AM07
Adv. Lic. No.0710050972 dated 29.03.2007	
Committee considered case as per agenda and observed that the firm was requested to furnish Production and Consumption data certified by Central Excise Authority, which has not been received. It was, therefore, decided	

to remind the firm and defer the case for 22.02.2011.

Case No. C-29	M/s Laffans Petrochemicals Ltd.
Norms Committee Meeting No. 39/11	F.No.01/82/162/01205/AM10/DES-III
Meeting Date 28.12.2010	
Committee decided to forward a copy of application to Petrochemicals Division of Department of C&PC for their comments. Accordingly, case was deferred for 22.02.2011.	

1	Case No.:21/2/82-ALC4/2010	Party Name:THERMAX LTD.,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01255/AM10/	RLA File :31/24/040/00138/AM10/	Lic.No/Date:3110040580 10.11.2009	Defer Date:25.01.2011
	Decision :Committee decided to defer case for 25.01.2011 for comments of Department of C&PC.			

2	Case No.:39/46/82-ALC4/2009	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved														
	HQ File :01/82/050/00955/AM10/	RLA File :07/24/040/00273/AM10/	Lic.No/Date:0710068432 20.11.2009															
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/92/2010-Ch.II dated 28.12.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Calcium Pidolate</td><td>1 Kg.</td><td>1.</td><td>L-Pyroglutamic Acid</td><td>1.02 kg</td></tr> <tr> <td>Magnesium Pidolate</td><td>1 kg.</td><td>1.</td><td>L-Pyroglutamic Acid</td><td>1.08 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Calcium Pidolate	1 Kg.	1.	L-Pyroglutamic Acid	1.02 kg	Magnesium Pidolate	1 kg.	1.	L-Pyroglutamic Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed														
Calcium Pidolate	1 Kg.	1.	L-Pyroglutamic Acid	1.02 kg														
Magnesium Pidolate	1 kg.	1.	L-Pyroglutamic Acid	1.08 kg														

3	Case No.:62/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:case Deferred
	HQ File :01/82/050/00096/AM11/	RLA File :09/24/040/00321/AM10/	Lic.No/Date:0910040280 16.12.2009	Defer Date:22.02.2011
	Decision :Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

4	Case No.:66/9/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
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HQ File :01/82/050/00281/AM11/	RLA File :09/24/040/00404/AM10/	Lic.No/Date:0910040497 01.01.2010	Defer Date:25.01.2011
Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals.			

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Case No.:21/5/82-ALC4/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved	
HQ File :01/82/050/00055/AM11/	RLA File :03/95/040/00663/AM10/	Lic.No/Date:0310555780 18.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.46011/5/2007-PC-II dated 23.10.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Polyethylene Glycol-1500 (PEG 1500))	1 Kg.	1.	Polyethylene Glycol 400 (PEG 400)	0.2545 kg
		2.	Ethylene Oxide	0.7655 kg
RA concerned may take further necessary action as per above decision of NC.				

6	Case No.:90/39/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved									
	HQ File :01/82/050/01171/AM11/	RLA File :03/94/040/00913/AM10/	Lic.No/Date:0310557071 27.01.2010										
	Decision : Committee considered case as per agenda as per decision taken in meeting No.27/82 dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.												
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>EDTA Diammonium (Liquid) Assay Min. 40%</td><td>1 kg</td><td>1.</td><td>EDTA (Ethylene Diamine Tetra Acetic Acid) Assay Min. 98%</td><td>0.377 kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	import items	Qty. allowed	EDTA Diammonium (Liquid) Assay Min. 40%	1 kg	1.	EDTA (Ethylene Diamine Tetra Acetic Acid) Assay Min. 98%
Export Product	Export Qty.	Sl.No.	import items	Qty. allowed									
EDTA Diammonium (Liquid) Assay Min. 40%	1 kg	1.	EDTA (Ethylene Diamine Tetra Acetic Acid) Assay Min. 98%	0.377 kg									
RA concerned may take further necessary action as per above decision of NC.													

7	Case No.:43/39/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved				
	HQ File :01/82/050/01124/AM11/	RLA File :09/24/040/00396/AM10/	Lic.No/Date:0910040872 09.02.2010					
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 5/82 meeting held on 04.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed				

Stavudine	1 Kg.	1.	5-Methyl Uridine	2.597 kg
		2.	N-Methyl Morpholine	1.23 kg
		3.	Methane Sulfonyl Chloride	2.40 kg
		4.	Acetic Acid	0.49 kg
		5.	N-Methyl Pyrrolidinone	1.40 kg
		6.	Dimethyl formamide	1.13 kg
		7.	Ethyl Acetate	5.87 kg
		8.	Acetone	2.24 kg
		9.	Iso Propyl Alcohol	1.75 kg
		10.	Activated Carbon	0.10 kg
		11.	Methanol	1.17 kg

RA concerned may take further necessary action as per above decision of NC.

8	Case No.:44/39/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01125/AM11/	RLA File :09/24/040/00301/AM10/	Lic.No/Date:0910040874 09.02.2010	Defer Date:22.02.2011
	Decision :Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

9	Case No.:30/48/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved
	HQ File :01/82/050/01093/AM10/	RLA File :05/24/040/00476/AM10/	Lic.No/Date:0510258284 11.02.2010	
	Decision : Withdrawn as the case has already been approved by NC in 37/82 meeting held on 14.12.2010.			

10	Case No.:17/2/82-ALC4/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved
	HQ File :01/82/050/01251/AM10/	RLA File :03/94/040/01001/AM10/	Lic.No/Date:0310560279 15.02.2010	
	Decision :Withdrawn as the case has already been approved by NC in its 38/82 meeting held on 21.12.2010.			

11	Case No.:68/5/82-ALC4/2010	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved
	HQ File :01/82/050/00102/AM11/	RLA File :07/24/040/00438/AM10/	Lic.No/Date:0710070041 16.02.2010	
	Decision : Committee considered case as per agenda and in light of decision taken in Case No.B-32 in NC Meeting No.37/11 held on 14.12.2010 and in consultation			

with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Lactobionate	1 Kg.	1.	Lactose	1.157 kg
		2.	Calcium Carbonate	0.2195 kg
Calcium Bromolactobionate	1 kg.	1.	Lactose	1.112 kg
		2.	Calcium Carbonate	0.371 kg
		3.	Hydro Bromic Acid	0.516 kg
Calcium Glubionate	1 kg.	1.	Lactose	0.877 kg
		2.	Calcium Carbonate	0.259kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:27/2/83-ALC1/2010	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved	
HQ File :01/83/050/00027/AM11/	RLA File :03/95/040/00729/AM10/	Lic.No/Date:0310560702 17.02.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/17/2008/Ch.II dated 17.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Fluroscein (CI No.45350)	1 Kg.	1.	Resorcinol	0.907 kg
		2.	Phthalic Anhydride	0.610 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:11/39/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved
HQ File :01/82/050/01092/AM11/	RLA File :09/24/040/00049/AM11/	Lic.No/Date:0910042030 13.05.2010	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/87/2007-PI-III dated 12.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine	1 Kg.	1.	Glyoxylic acid 50%	1.80 kg.
		2.	1,4-dithiane-2,5-dihydroxy	0.739 kg.
		3.	Cytosine	0.955 kg.

	4.	Hexamethyl disilazane	1.89 kg.
	5.	Salicylic acid	0.79 kg.
	6.	Sodium borohydride	0.48 kg.
	7.	Dimethyl formamide	0.83 kg.
	8.	n-Hexane	3.75 kg.
	9.	Methylene dichloride	5.75 kg.
	RA concerned may take further necessary action as per above decision of NC.		

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Case No.:30/39/82-ALC4/2010	Party Name:SYMBIOTEC PHARMALAB LTD.,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved	
HQ File :01/82/050/01111/AM11/	RLA File :11/24/040/00030/AM10/	Lic.No/Date:1110022430 19.05.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/96/2009-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydrocortisone Sodium Succinate for injection (Hydrocortisone Sodium Succinate buffered 5% Sterile) Organical Chemicals	1 Kg.	1.	Hydrocortisone Base	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

15	Case No.:27/39/82-ALC4/2010	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved
	HQ File :01/82/050/01108/AM11/	RLA File :34/24/040/00047/AM11/	Lic.No/Date:3410027189 10.06.2010	
	Decision : Withdrawn as the Advance Authorisation has been issued under para 4.7.1 of HBP.			

16	Case No.:34/39/82-ALC4/2010	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01115/AM11/	RLA File :09/24/040/00089/AM11/	Lic.No/Date:0910042293 10.06.2010	Defer Date:22.02.2011
	Decision :Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

17	Case No.:52/39/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
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	HQ File :01/82/050/01133/AM11/	RLA File :09/24/040/00108/AM11/	Lic.No/Date:0910042419 18.06.2010	Defer Date:22.02.2011
	Decision Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

18	Case No.:26/39/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01107/AM11/	RLA File :09/24/040/00110/AM11/	Lic.No/Date:0910042467 24.06.2010	Defer Date:22.02.2011
	Decision :Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

19	Case No.:29/39/82-ALC4/2010	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved									
	HQ File :01/82/050/01110/AM11/	RLA File :03/95/040/00207/AM11/	Lic.No/Date:0310580570 24.06.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/62/2010/Ch.II dated 15.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Trimethylsilyl Trifluoromethanesulfonate</td><td>1 Kg.</td><td>1.</td><td>Triflic Acid (Trifluoromethane Sulfonic Acid)</td><td>0.400 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Trimethylsilyl Trifluoromethanesulfonate	1 Kg.	1.	Triflic Acid (Trifluoromethane Sulfonic Acid)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Trimethylsilyl Trifluoromethanesulfonate	1 Kg.	1.	Triflic Acid (Trifluoromethane Sulfonic Acid)	0.400 kg									
RA concerned may take further necessary action as per above decision of NC.													

20	Case No.:63/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01144/AM11/	RLA File :09/24/040/00116/AM11/	Lic.No/Date:0910042624 06.07.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

21	Case No.:68/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01149/AM11/	RLA File :09/24/040/00054/AM11/	Lic.No/Date:0910042623 06.07.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

			Meet No/Date:39/82-ALC4/2010	
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22	Case No.:71/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	28.12.2010	Status:Case
	HQ File :01/82/050/01152/AM11/	RLA File :09/24/040/00008/AM11/	Lic.No/Date:0910042622	Deferred
			06.07.2010	Defer
Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.				

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Case No.:38/39/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved	
HQ File :01/82/050/01119/AM11/	RLA File :09/24/040/00422/AM10/	Lic.No/Date:0910042641 07.07.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 5/82 meeting held on 04.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Stavudine	1 Kg.	1.	5-Methyl Uridine	2.597 kg
		2.	N-Methyl Morpholine	1.23 kg
		3.	Methane Sulfonyl Chloride	2.40 kg
		4.	Acetic Acid	0.49 kg
		5.	N-Methyl Pyrrolidinone	1.40 kg
		6.	Dimethyl formamide	1.13 kg
		7.	Ethyl Acetate	5.87 kg
		8.	Acetone	2.24 kg
		9.	Iso Propyl Alcohol	1.75 kg
		10.	Activated Carbon	0.10 kg
		11.	Methanol	1.17 kg
RA concerned may take further necessary action as per above decision of NC.				

24	Case No.:45/39/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:39/82-ALC4/2010	Status:Case																
	HQ File :01/82/050/01126/AM11/	RLA File :09/24/040/00036/AM11/	28.12.2010	Approved																
			Lic.No/Date:0910042640																	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 5/82 meeting held on 04.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																				
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Stavudine</td><td rowspan="3">1 Kg.</td><td>1.</td><td>5-Methyl Uridine</td><td>2.597 kg</td></tr> <tr> <td>2.</td><td>N-Methyl Morpholine</td><td>1.23 kg</td></tr> <tr> <td>3.</td><td>Methane Sulfonyl Chloride</td><td>2.40 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Stavudine	1 Kg.	1.	5-Methyl Uridine	2.597 kg	2.	N-Methyl Morpholine	1.23 kg	3.	Methane Sulfonyl Chloride	2.40 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																
Stavudine	1 Kg.	1.	5-Methyl Uridine	2.597 kg																
		2.	N-Methyl Morpholine	1.23 kg																
		3.	Methane Sulfonyl Chloride	2.40 kg																

		4.	Acetic Acid	0.49 kg
		5.	N-Methyl Pyrrolidinone	1.40 kg
		6.	Dimethyl formamide	1.13 kg
		7.	Ethyl Acetate	5.87 kg
		8.	Acetone	2.24 kg
		9.	Iso Propyl Alcohol	1.75 kg
		10.	Activated Carbon	0.10 kg
		11.	Methanol	1.17 kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:25/39/82-ALC4/2010		Party Name:DSM ANTI-INFECTIVES INDIA PVT LTD		Meet No/Date:39/82-ALC4/2010 28.12.2010		Status:Case Approved	
HQ File :01/82/050/01106/AM11/		RLA File :22/24/040/00020/AM10/		Lic.No/Date:2210010163 09.07.2010			
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/182/2009-PI-(Norms) dated 04.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		
Amoxycillin Trihydrate		1 Kg.	1.	6-Amino Penicillanic Acid	0.568 kg		
			2.	Oxilasa (Enzyme)	5.00 gm.		
			3.	D(-) P-Hydroxy Phenyl Glycine Methylester	0.608 kg		
Further, the representative of Department of Pharmaceuticals informed the Committee that SION at Sl.No.A-57 and A-58 for Amoxycillin Trihydrate have already been revised, but the SION at Sl.No.A-2121 for Amoxycillin Sodium Sterile Crystalline have not been revised. He mentioned that norms for other Amoxycillin Salt have been revised and the recommended that the SION at Sl.No.A-2121 may be deleted and data for revision of the same may be called from Pharmexcil. The Committee, accordingly, accepted the verbal recommendation of the representative of Department of Pharmaceuticals and decided to recommend deletion of the SION A-2121 to DGFT. RA concerned may take further necessary action as per above decision of NC.							

26	Case No.:72/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01153/AM11/	RLA File :09/24/040/00146/AM11/	Lic.No/Date:0910042671 12.07.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

27	Case No.:67/39/82-ALC4/2010		Party Name:KREATIVE ORGANICS (P) LTD.,		Meet No/Date:39/82-ALC4/2010		Status:Case
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			28.12.2010	Deferred
	HQ File :01/82/050/01148/AM11/	RLA File :09/24/040/00067/AM11/	Lic.No/Date:0910042698 16.07.2010	Defer Date:25.01.2011
Decision : Committee decided to defer case for 25.01.2011 for comments of Department of C&PC.				

28	Case No.:102/22/82-ALC4/2010	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/00755/AM11/	RLA File :31/24/040/00070/AM11/	Lic.No/Date:3110044017 20.07.2010	Defer Date:25.01.2011
	Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals.			

29	Case No.:28/39/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01109/AM11/	RLA File :22/24/040/00017/AM11/	Lic.No/Date:2210010203 21.07.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

30	Case No.:9/19/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved
	HQ File :01/82/050/00594/AM11/	RLA File :03/94/040/00308/AM11/	Lic.No/Date:0310584959 26.07.2010	
	Decision :Withdrawn as the case has already been approved by NC in 37/82 meeting held on 14.12.2010.			

31	Case No.:11/19/82-ALC4/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/00596/AM11/	RLA File :03/94/040/00379/AM11/	Lic.No/Date:0310585032 26.07.2010	Defer Date:25.01.2011
	Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals.			

32	Case No.:12/19/82-ALC4/2010	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/00597/AM11/	RLA File :03/94/040/00378/AM11/	Lic.No/Date:0310585034 26.07.2010	Defer Date:25.01.2011
	Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals.			

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33	Case No.:10/19/82-ALC4/2010	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved										
	HQ File :01/82/050/00595/AM11/	RLA File :08/24/040/00126/AM11/	Lic.No/Date:0810090811 29.07.2010											
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/67/2008-Ch.II dated 15.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Ortho Amino Phenol 4-Sulphonic Acid</td><td>1 kg</td><td>1.</td><td>Ortho Amino Phenol</td><td>0.600 kg</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Ortho Amino Phenol 4-Sulphonic Acid	1 kg	1.	Ortho Amino Phenol	0.600 kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed										
Ortho Amino Phenol 4-Sulphonic Acid	1 kg	1.	Ortho Amino Phenol	0.600 kg										
Committee also accepted the recommendation of Department of C&PC for modification of SION A-2846 i.e. to recommend reduction of the quantity of import item Ortho Amino Phenol from 0.660 kg to 0.600 kg to DGFT.														
RA concerned may take further necessary action as per above decision of NC.														

34

Case No.:28/19/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved	
HQ File :01/82/050/00613/AM11/	RLA File :03/95/040/00134/AM11/	Lic.No/Date:0310585530 30.07.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/81/2005-Ch.II dated 27.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Meta Amino Benzo Trifluoride/Meta Trifluoro Methyl Aniline/Meta Trifluoro Methyl Aniline/Amino Benzo Trifluoride Tri Fluoro Methyl Aniline	1 kg	1.	Benzotrichloride	1.760 kg
		2.	Fluorspar (Acid Grade)	1.460 kg
		3.	Sulphur	0.700 kg
RA concerned may take further necessary action as per above decision of NC.				

35	Case No.:32/19/82-ALC4/2010	Party Name:SHILPA MEDICARE LTD.,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/00617/AM11/	RLA File :07/24/040/00137/AM11/	Lic.No/Date:0710073295 30.07.2010	Defer Date:22.02.2011
Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.				

36	Case No.:37/19/82-ALC4/2010	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/00622/AM11/	RLA File :09/24/040/00147/AM11/	Lic.No/Date:0910042939 30.07.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of C&PC.			

37

Case No.:19/39/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved	
HQ File :01/82/050/01100/AM11/	RLA File :03/94/040/00372/AM11/	Lic.No/Date:0310585516 30.07.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/87/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tenofovir Disoproxil Fumerate Tablets 300mg /Tenvir Tablets	1 Kg.	1.	9-[2-Phosphonyl Methoxy) Propyl] Adenine (PMPA)	0.8026 kg
		2.	Chloromethyl Isopropyl Carbonate	2.0867 kg
		3.	N- Methyl 2- Pyrrolidone	3.297 kg
		4.	Fumeric Acid	0.304 kg
		5.	Methylene Dichloride	6.70 kg
		6.	Isopropyl Acetate	2.35 kg
RA concerned may take further necessary action as per above decision of NC.				

38

Case No.:31/39/82-ALC4/2010	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved	
HQ File :01/82/050/01112/AM11/	RLA File :03/95/040/00336/AM11/	Lic.No/Date:0310586307 06.08.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/96/2009-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Hydrocortisone Sodium Succinate for injection USP	1 Kg.	1.	Hydrocortisone Base	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

39	Case No.:36/39/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01117/AM11/	RLA File :09/24/040/00166/AM11/	Lic.No/Date:0910043004 06.08.2010	Defer Date:22.02.2011
	Decision : Committee ecided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

40	Case No.:39/39/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved																																			
	HQ File :01/82/050/01120/AM11/	RLA File :09/24/040/00178/AM11/	Lic.No/Date:0910043000 06.08.2010																																				
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.No.35011/88/2010-PI (Norms) dated 05.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">Paroxetine Hcl Hemihydrate</td><td rowspan="5">1 kg</td><td>1.</td><td>Paroxetine Carbinol</td><td>0.9511 kg</td></tr> <tr> <td>2.</td><td>4-(Dimethyl amino Pyridine</td><td>0.017 kg</td></tr> <tr> <td>3.</td><td>Activated Carbon)</td><td>0.088 kg</td></tr> <tr> <td>4.</td><td>Cyclohexane</td><td>6.827 kg</td></tr> <tr> <td>5.</td><td>Methane sulphonyl Chloride</td><td>0.580 kg</td></tr> <tr> <td rowspan="4"></td><td rowspan="4"></td><td>6.</td><td>Methanol</td><td>1.248 kg</td></tr> <tr> <td>7.</td><td>Methylene Chloride</td><td>4.925 kg</td></tr> <tr> <td>8.</td><td>Potassium Carbonate (anhydrous)</td><td>1.429 kg</td></tr> <tr> <td>9.</td><td>Sesamol(3,4-Methylenedioxyphenol)</td><td>0.55 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Paroxetine Hcl Hemihydrate	1 kg	1.	Paroxetine Carbinol	0.9511 kg	2.	4-(Dimethyl amino Pyridine	0.017 kg	3.	Activated Carbon)	0.088 kg	4.	Cyclohexane	6.827 kg	5.	Methane sulphonyl Chloride	0.580 kg			6.	Methanol	1.248 kg	7.	Methylene Chloride	4.925 kg	8.	Potassium Carbonate (anhydrous)	1.429 kg	9.	Sesamol(3,4-Methylenedioxyphenol)
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed																																			
Paroxetine Hcl Hemihydrate	1 kg	1.	Paroxetine Carbinol	0.9511 kg																																			
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		7.	Methylene Chloride	4.925 kg																																			
		8.	Potassium Carbonate (anhydrous)	1.429 kg																																			
		9.	Sesamol(3,4-Methylenedioxyphenol)	0.55 kg																																			

41	Case No.:46/39/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01127/AM11/	RLA File :09/24/040/00177/AM11/	Lic.No/Date:0910043001 06.08.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

	Case No.:61/39/82-ALC4/2010		Meet No/Date:39/82-ALC4/2010	
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42		Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD	28.12.2010	Status:Case
	HQ File :01/82/050/01142/AM11/	RLA File :09/24/040/00132/AM11/	Lic.No/Date:0910043003 06.08.2010	Deferred Defer Date:25.01.2011
Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals.				

43

Case No.:35/39/82-ALC4/2010	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved	
HQ File :01/82/050/01116/AM11/	RLA File :09/24/040/00179/AM11/	Lic.No/Date:0910043047 11.08.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O.35011/121/2009-PI-III dated 01.05.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Beta Carotene	1 Kg.	1.	Ethylene Dibromide	3.67 kg
		2.	Tetrahydrofuran	4.02 kg
		3.	Methanol	6.66 kg
		4.	1,2-Epoxy Butane	1.15 kg
		5.	C-10 Dialdehyde	0.42 kg
RA concerned may take further necessary action as per above decision of NC.				

44	Case No.:2/22/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved										
	HQ File :01/82/050/00655/AM11/	RLA File :07/24/040/00171/AM11/	Lic.No/Date:0710073644 17.08.2010											
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms with 2% wastage under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Co-Amoxiclav for Injection BP 1.2 gm Vial Size 20 ml</td><td>1 Vial</td><td>1.</td><td>Amoxicillin Sodium with Potassium Clavulanate Mixture Sterile (5:1) BP</td><td>1224 mg/vial</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Co-Amoxiclav for Injection BP 1.2 gm Vial Size 20 ml	1 Vial	1.	Amoxicillin Sodium with Potassium Clavulanate Mixture Sterile (5:1) BP	1224 mg/vial
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
Co-Amoxiclav for Injection BP 1.2 gm Vial Size 20 ml	1 Vial	1.	Amoxicillin Sodium with Potassium Clavulanate Mixture Sterile (5:1) BP	1224 mg/vial										
RA concerned may take further necessary action as per above decision of NC.														

45	Case No.:3/22/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved
	HQ File :01/82/050/00656/AM11/	RLA File :07/24/040/00168/AM11/	Lic.No/Date:0710073645	

17.08.2010

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms with 2% wastage under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Co-Amoxiclav for Injection BP 600 mg Vial Size 7.5 ml	1 Vial	1.	Amoxicillin Sodium with Potassium Clavulanate Mixture Sterile (5:1) BP	612mg/vial

RA concerned may take further necessary action as per above decision of NC.

46	Case No.:2/39/82-ALC4/2010	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01083/AM11/	RLA File :03/94/040/00331/AM11/	Lic.No/Date:0310588174 17.08.2010	Defer Date:25.01.2011
	Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals.			

47

Case No.:3/39/82-ALC4/2010	Party Name:BAYER CROPS SCIENCE LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved	
HQ File :01/82/050/01084/AM11/	RLA File :03/94/040/00398/AM11/	Lic.No/Date:0310588170 17.08.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M.35011/58/2009-PI-(Norms) dated 22.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Flumenthrin 90% Solution	1 Kg.	1.	Bayticol P Acid	0.5681 kg
		2.	4-Fluoro-3-Phenoxybenzaldehyde	0.4263 kg
		3.	Steel Drums	As per packing policy
RA concerned may take further necessary action as per above decision of NC.				

48	Case No.:43/22/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved
	HQ File :01/82/050/00696/AM11/	RLA File :08/24/040/00159/AM11/	Lic.No/Date:0810091377 18.08.2010	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

RA concerned may take further necessary action as per above decision of NC.

495051

52	Case No.:5/39/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved																										
	HQ File :01/82/050/01086/AM11/	RLA File :03/94/040/00469/AM11/	Lic.No/Date:0310589063 23.08.2010																											
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/241/2008-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Nevirapine 200 mg tablet [Nevirapine = 204 mg/tablet]</td><td rowspan="3">1 No.</td><td>1.</td><td>3-(2-chloro-3-Pyridine-Carbonyl)-Amino-2-chloro-4-methyl pyridine/NVP(II)compound</td><td>1.38 kg/kg of Nevirapine</td></tr> <tr> <td>2.</td><td>Cyclopropylamine</td><td>0.57 kg/kg of Nevirapine</td></tr> <tr> <td>3.</td><td>Diglyme</td><td>2.76 kg/kg of Nevirapine</td></tr> <tr> <td rowspan="3">Nevirapine Oral Solution 50 mg/5 ml, 100 ml bottle [Nevirapine =1020 mg/bottle]</td><td rowspan="3">1 No.</td><td>4.</td><td>Calcium Oxide</td><td>0.55 kg/kg of Nevirapine</td></tr> <tr> <td>5.</td><td>Sodium hydride</td><td>0.44 kg/kg of Nevirapine</td></tr> <tr> <td>6.</td><td>Ethyl Acetate</td><td>1.70 kg/kg of Nevirapine</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Nevirapine 200 mg tablet [Nevirapine = 204 mg/tablet]	1 No.	1.	3-(2-chloro-3-Pyridine-Carbonyl)-Amino-2-chloro-4-methyl pyridine/NVP(II)compound	1.38 kg/kg of Nevirapine	2.	Cyclopropylamine	0.57 kg/kg of Nevirapine	3.	Diglyme	2.76 kg/kg of Nevirapine	Nevirapine Oral Solution 50 mg/5 ml, 100 ml bottle [Nevirapine =1020 mg/bottle]	1 No.	4.	Calcium Oxide	0.55 kg/kg of Nevirapine	5.	Sodium hydride	0.44 kg/kg of Nevirapine	6.	Ethyl Acetate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																										
Nevirapine 200 mg tablet [Nevirapine = 204 mg/tablet]	1 No.	1.	3-(2-chloro-3-Pyridine-Carbonyl)-Amino-2-chloro-4-methyl pyridine/NVP(II)compound	1.38 kg/kg of Nevirapine																										
		2.	Cyclopropylamine	0.57 kg/kg of Nevirapine																										
		3.	Diglyme	2.76 kg/kg of Nevirapine																										
Nevirapine Oral Solution 50 mg/5 ml, 100 ml bottle [Nevirapine =1020 mg/bottle]	1 No.	4.	Calcium Oxide	0.55 kg/kg of Nevirapine																										
		5.	Sodium hydride	0.44 kg/kg of Nevirapine																										
		6.	Ethyl Acetate	1.70 kg/kg of Nevirapine																										

53	Case No.:69/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01150/AM11/	RLA File :09/24/040/00161/AM11/	Lic.No/Date:0910043211 23.08.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

54	Case No.:4/39/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved
	HQ File :01/82/050/01085/AM11/	RLA File :03/94/040/00470/AM11/	Lic.No/Date:0310589275 24.08.2010	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lumartem Tablets/Co-Falcinum/Artemether and Lumefantrine Tablet [Artemether = 24 mg/tablet]	1 No.	1.	Artemissin	1.5 kg/kg of Artemether
		2.	Sodium Borohydride	0.188 kg/kg of Artemether
		3.	Lumefantrine	122.4 mg
		4.	0.25 / 216MM PVC / ACLAR FILM WITH 51 MICRON ACLAR / 313705 Pentapharm ACLAR PA 200/2 254/51 PVC / ACLAR	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

55	Case No.:17/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Added
	HQ File :01/82/050/01098/AM11/	RLA File :09/24/040/00151/AM11/	Lic.No/Date:0910043227 24.08.2010	Defer Date:
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

56	Case No.:70/39/82-ALC4/2010	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01151/AM11/	RLA File :09/24/040/00171/AM11/	Lic.No/Date:0910043238 24.08.2010	Defer Date:25.01.2011
	Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals.			

57	Case No.:21/23/82-ALC4/2010	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved
	HQ File :01/82/050/00789/AM11/	RLA File :03/95/040/00328/AM11/	Lic.No/Date:0310589372 25.08.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/27/2008-Ch.II dated 01.09.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Para Fluro Phenol	1 Kg.	1.	Fluoro Benzene

Qty. allowed
1.058 kg

RA concerned may take further necessary action as per above decision of NC.

58

Case No.:12/39/82-ALC4/2010	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved	
HQ File :01/82/050/01093/AM11/	RLA File :05/23/040/00143/AM11/	Lic.No/Date:0510272037 03.09.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/30/2008-Ch.III dated 27.12.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Di-Ethyl Maleate	1 Kg.	1.	Maleic Anhydride	0.633 kg
		2.	Ethanol	0.594 kg
RA concerned may take further necessary action as per above decision of NC.				

59

Case No.:42/39/82-ALC4/2010	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved	
HQ File :01/82/050/01123/AM11/	RLA File :09/24/040/00221/AM11/	Lic.No/Date:0910043466 09.09.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their U.O. No.35011/123/2007-PI-III dated 24.03.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Rifaximin	1kg.	1.	Rifamycin-O	1.52 kg
		2.	2-Amino-4-Picoline	0.43 kg
		3.	Methanol	2.56 kg
RA concerned may take further necessary action as per above decision of NC.				

60	Case No.:13/39/82-ALC4/2010	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01094/AM11/	RLA File :52/24/040/00012/AM11/	Lic.No/Date:5210031911 14.09.2010	Defer Date:25.01.2011
	Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals.			

61	Case No.:1/39/82-ALC4/2010	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved
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certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Gluconate-Injectable Grade USP	1 kg	1.	Calcium Gluconate (Oral Grade)	1.09 kg
Calcium Boro Gluconate	1 kg.	1.	Calcium Gluconate (Oral Grade)	0.946 kg
Calcium Glubionate	1 kg.	1.	Calcium Gluconate (Oral Grade)	0.430 kg

RA concerned may take further necessary action as per above decision of NC.

65

Case No.:60/39/82-ALC4/2010	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved	
HQ File :01/82/050/01141/AM11/	RLA File :07/24/040/00226/AM11/	Lic.No/Date:0710074191 16.09.2010		
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Calcium Gluconate-Powder	1 kg	1.	Calcium Gluconate Granuler/Lumps	1.03 kg
RA concerned may take further necessary action as per above decision of NC.				

66	Case No.:73/39/82-ALC4/2010		Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,		Meet No/Date:39/82-ALC4/2010 28.12.2010		Status:Case Approved	
	HQ File :01/82/050/01154/AM11/		RLA File :03/94/040/00534/AM11/		Lic.No/Date:0310592694 16.09.2010			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/53/2010-Ch.II dated 10.06.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed	
	Camphor USP		1 Kg.	1.	Alpha Pinene		1.15 kg	
RA concerned may take further necessary action as per above decision of NC.								

67	Case No.:10/39/82-ALC4/2010	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved
	HQ File :01/82/050/01091/AM11/	RLA File :34/24/040/00131/AM11/	Lic.No/Date:3410028024	

20.09.2010

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2005/Ch.II dated 16.01.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Verdyl Propionate	1 kg	1.	Dicylopentadiene	0.712 kg
		2.	Propionic Acid	0.400 kg

RA concerned may take further necessary action as per above decision of NC.

68

Case No.:58/39/82-ALC4/2010	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved	
HQ File :01/82/050/01139/AM11/	RLA File :34/24/040/00132/AM11/	Lic.No/Date:3410028025 20.09.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2005/Ch.II dated 16.01.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Verdyl Propionate	1 kg	1.	Dicylopentadiene	0.712 kg
		2.	Propionic Acid	0.400 kg
RA concerned may take further necessary action as per above decision of NC.				

69	Case No.:59/39/82-ALC4/2010	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 39/82-ALC4/2010 28.12.2010	Status: Case Deferred
	HQ File :01/82/050/01140/AM11/	RLA File :34/24/040/00135/AM11/	Lic.No/Date: 3410028015 20.09.2010	Defer Date: 25.01.2011
	Decision : Committee decided to defer case for 25.01.2011 for comments of Department of C&PC.			

70	Case No.:15/39/82-ALC4/2010	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date: 39/82-ALC4/2010 28.12.2010	Status: Case Deferred
	HQ File :01/82/050/01096/AM11/	RLA File :34/24/040/00134/AM11/	Lic.No/Date: 3410028050 22.09.2010	Defer Date: 25.01.2011
	Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals.			

71	Case No.:20/39/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01101/AM11/	RLA File :03/95/040/00321/AM11/	Lic.No/Date:0310593366 22.09.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

72	Case No.:23/39/82-ALC4/2010	Party Name:RATNAGIRI CHEMICALS PVT. LTD.	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved									
	HQ File :01/82/050/01104/AM11/	RLA File :03/95/040/00484/AM11/	Lic.No/Date:0310593375 22.09.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/97/2006/Ch.II dated 20.11.09 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Guaiacol 2 Methoxy Phenol (purity min: 99%)</td><td>1 Kg.</td><td>1.</td><td>Catechol</td><td>1.00 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Guaiacol 2 Methoxy Phenol (purity min: 99%)	1 Kg.	1.	Catechol
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Guaiacol 2 Methoxy Phenol (purity min: 99%)	1 Kg.	1.	Catechol	1.00 kg									
RA concerned may take further necessary action as per above decision of NC.													

73

Case No.:57/39/82-ALC4/2010	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved	
HQ File :01/82/050/01138/AM11/	RLA File :34/24/040/00136/AM11/	Lic.No/Date:3410028059 22.09.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/112/2005/Ch.II dated 03.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Amyl Salicylate	1 Kg.	1.	Primary Amyl Alcohol	0.470 kg
		2.	Salicylic Acid	0.737 kg
RA concerned may take further necessary action as per above decision of NC.				

74	Case No.:3/27/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/00870/AM11/	RLA File :09/24/040/00139/AM11/	Lic.No/Date:0910043602 23.09.2010	Defer Date:25.01.2011

Decision : Committee decided to defer case for 25.01.2011 for comments of Department of C&PC.

75	Case No.:22/39/82-ALC4/2010	Party Name: BEST VALUE CHEM PVT. LTD.	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved									
	HQ File :01/82/050/01103/AM11/	RLA File :34/24/040/00130/AM11/	Lic.No/Date:3410028081 23.09.2010										
	Decision : Committee considered case as per agenda and in light of written comments of Dept. of C&PC conveyed vide U.O. No. 14010/112/2005/Ch.II dated 26.06.2007 and in consultation with technical authority present in meeting, decided to ratify norms under Para 4.7 of Handbook of Procedures as per details below or as applied for by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Name of export product</th><th>Quantity of Export product</th><th>S.No.</th><th>Name of Item of import</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>Verdyl Acetate</td><td>1 Kg.</td><td>1.</td><td>Dicyclopentadiene</td><td>0.800 Kg.</td></tr> </tbody> </table> RA concerned may take necessary action as per above decision of NC.				Name of export product	Quantity of Export product	S.No.	Name of Item of import	Quantity allowed	Verdyl Acetate	1 Kg.	1.	Dicyclopentadiene
Name of export product	Quantity of Export product	S.No.	Name of Item of import	Quantity allowed									
Verdyl Acetate	1 Kg.	1.	Dicyclopentadiene	0.800 Kg.									

76	Case No.:37/39/82-ALC4/2010	Party Name: R L FINE CHEM	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved															
	HQ File :01/82/050/01118/AM11/	RLA File :07/24/040/00230/AM11/	Lic.No/Date:0710074406 23.09.2010																
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. 35011/289/2009-PI-(Norms) dated 09.01.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																		
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Nortriptyline Hcl</td><td rowspan="3">1 kg.</td><td>1.</td><td>1,Bromo 3 Chloro Propane</td><td>0.96 kg</td></tr> <tr> <td>2.</td><td>Tetra Hydro Furan</td><td>0.71 kg</td></tr> <tr> <td>3.</td><td>Ethyl Chloro Formate</td><td>0.46 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Nortriptyline Hcl	1 kg.	1.	1,Bromo 3 Chloro Propane	0.96 kg	2.	Tetra Hydro Furan	0.71 kg	3.	Ethyl Chloro Formate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
Nortriptyline Hcl	1 kg.	1.	1,Bromo 3 Chloro Propane	0.96 kg															
		2.	Tetra Hydro Furan	0.71 kg															
		3.	Ethyl Chloro Formate	0.46 kg															

77	Case No.:41/39/82-ALC4/2010	Party Name: R L FINE CHEM	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved				
	HQ File :01/82/050/01122/AM11/	RLA File :07/24/040/00228/AM11/	Lic.No/Date:0710074407 23.09.2010					
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 19/82 meeting held on 04.08.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> </table>				Export product	Exp. Qty.	Sl.No.	Import items
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed				

	Doxilamine Succinate BP/USP	1 Kg.	1.	2 Acetyl Pyridine	0.58 kg
			2.	Tetrahydrofuran	1.03 kg
RA concerned may take further necessary action as per above decision of NC.					

78	Case No.:49/39/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01130/AM11/	RLA File :09/24/040/00200/AM11/	Lic.No/Date:0910043607 23.09.2010	Defer Date:25.01.2011
	Decision : Committee decided to defer case for 25.01.2011 for comments of Department of C&PC.			

79	Case No.:50/39/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01131/AM11/	RLA File :09/24/040/00199/AM11/	Lic.No/Date:0910043605 23.09.2010	Defer Date:25.01.2011
	Decision : Committee decided to defer case for 25.01.2011 for comments of Department of C&PC.			

80	Case No.:47/39/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01128/AM11/	RLA File :09/24/040/00104/AM11/	Lic.No/Date:0910043636 24.09.2010	Defer Date:25.01.2011
	Decision : Committee decided to defer case for 25.01.2011 for comments of Department of C&PC.			

81	Case No.:48/39/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved
	HQ File :01/82/050/01129/AM11/	RLA File :09/24/040/00239/AM11/	Lic.No/Date:0910043623 24.09.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their O.M. No.14010/68/2010/Ch.II dated 26.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export Product	Export Qty.	Sl.No.	Import items
	N, N-Bis- (2-Hydroxyethyl)-P-Phenylendiamine Sulfate Monohydrate/BHP	1 kg	1.	N.N.Bis(2-Hydroxy Ethyl Aniline)
			2.	Sodium Nitrite
				Qty. allowed
				1.10 kg
				0.430 kg
RA concerned may take further necessary action as per above decision of NC				

82	Case No.:7/39/82-ALC4/2010	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved																					
	HQ File :01/82/050/01088/AM11/	RLA File :03/94/040/00431/AM11/	Lic.No/Date:0310594077 27.09.2010																						
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their O.M. No.14010/27/2006/Ch.II dated 21.07.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">Ethyl(p-ethoxy) Benzoate (PEEB)</td><td rowspan="5">1 kg</td><td>1.</td><td>Para Hydroxy Benzoic Acid (PHBA)</td><td>0.713 kg</td></tr> <tr> <td>2.</td><td>Toluene</td><td>0.398 kg</td></tr> <tr> <td>3.</td><td>Diethyl Sulphate (DES)</td><td>0.882 kg</td></tr> <tr> <td>4.</td><td>Caustic Soda Flakes</td><td>0.412 kg</td></tr> <tr> <td>5.</td><td>Denatured Ethyl Alcohol</td><td>0.279 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Ethyl(p-ethoxy) Benzoate (PEEB)	1 kg	1.	Para Hydroxy Benzoic Acid (PHBA)	0.713 kg	2.	Toluene	0.398 kg	3.	Diethyl Sulphate (DES)	0.882 kg	4.	Caustic Soda Flakes	0.412 kg	5.	Denatured Ethyl Alcohol
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed																					
Ethyl(p-ethoxy) Benzoate (PEEB)	1 kg	1.	Para Hydroxy Benzoic Acid (PHBA)	0.713 kg																					
		2.	Toluene	0.398 kg																					
		3.	Diethyl Sulphate (DES)	0.882 kg																					
		4.	Caustic Soda Flakes	0.412 kg																					
		5.	Denatured Ethyl Alcohol	0.279 kg																					

83	Case No.:8/39/82-ALC4/2010	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved									
	HQ File :01/82/050/01089/AM11/	RLA File :03/94/040/00594/AM11/	Lic.No/Date:0310593965 27.09.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/53/2010-Ch.II dated 10.06.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Camphor USP</td><td>1 Kg.</td><td>1.</td><td>Alpha Pinene</td><td>1.15 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Camphor USP	1 Kg.	1.	Alpha Pinene
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Camphor USP	1 Kg.	1.	Alpha Pinene	1.15 kg									

84	Case No.:6/39/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved									
	HQ File :01/82/050/01087/AM11/	RLA File :03/94/040/00526/AM11/	Lic.No/Date:0310594217 28.09.2010										
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 10/08 meeting held on 10.07.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td></td><td></td><td></td><td></td><td></td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									

Lercanidipine Hcl	1 Kg.	1.	3,3-Diphenyl Propylamine	1.19 kg
		2.	Tetrahydrofuran	2.90 kg
		3.	Methylene Chloride	4.88 kg
		4.	1-Chloro-2 Methyl-2 Propanol	0.507 kg
		5.	Isopropyl acetate	6.83 kg

RA concerned may take further necessary action as per above decision of NC.

85	Case No.:9/39/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01090/AM11/	RLA File :03/94/040/00560/AM11/	Lic.No/Date:0310594225 28.09.2010	Defer Date:22.02.2011
	Decision :Committee decided to remind Ministry of Environment for NOC. Accordingly, case was deferred for 22.02.2011.			

Case No.:24/39/82-ALC4/2010	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved
HQ File :01/82/050/01105/AM11/	RLA File :34/24/040/00153/AM11/	Lic.No/Date:3410028121 28.09.2010	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 14/82 meeting held on 06.07.2010 and 33/11 meeting held on 16.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis (NC decision dated 17.11.2009):-

86	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
	2-Chloromethyl-3,5-Dimethyl-4-Methoxy Pyridine Hydrochloride	1 Kg.	1.	3,5 Lutidine	1.77 kg
			2.	Toluene	5.20 kg
			3.	Methanol	4.14 kg
			4.	Acetone	2.07 kg
			5.	Activated Carbon	0.100 kg
			6.	Ammonium Persulphates	2.43 kg

RA concerned may take further necessary action as per above decision of NC.

87	Case No.:64/39/82-ALC4/2010	Party Name:CAMPOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved
	HQ File :01/82/050/01145/AM11/	RLA File :03/94/040/00569/AM11/	Lic.No/Date:0310594172 28.09.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/9/2005-Ch.II dated 26.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm			

whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Astrolide in Isopropyl Myristate Main Total Astrolide content 62.5% minimum	1 kg	1.	Isoamylene	0.380 kg
		2.	Propylene Oxide	0.280 kg
		3.	Isopropyl Myristate	0.350 kg

RA concerned may take further necessary action as per above decision of NC.

88

Case No.:18/39/82-ALC4/2010	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved	
HQ File :01/82/050/01099/AM11/	RLA File :34/24/040/00158/AM11/	Lic.No/Date:3410028151 30.09.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/94/2002/Ch.II dated 26.02.2007 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Tetra Butyl Tin	1 Kg.	1.	Tin Ingots	0.364 kg
		2.	Aluminium Powder/Granules/Grit	0.119 kg
		3.	Butene-1	0.869 kg
RA concerned may take further necessary action as per above decision of NC.				

89	Case No.:74/39/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01155/AM11/	RLA File :03/94/040/00601/AM11/	Lic.No/Date:0310594787 01.10.2010	Defer Date:22.02.2011
	Decision : Committee decided to remind Ministry of Environment for NOC. Accordingly, case was deferred for 22.02.2011.			

90	Case No.:76/39/82-ALC4/2010		Party Name:CIPLA LIMITED		Meet No/Date:39/82-ALC4/2010 28.12.2010		Status:Case Added	
	HQ File :01/82/050/01157/AM11/		RLA File :03/94/040/00550/AM11/		Lic.No/Date:0310594770 01.10.2010		Defer Date:	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under Para 4.7 of Handbook of Procedures as per details below or as applied for by firm whichever is lower:-							
	Name of export product		Export Qty.	S.No.	Name of Item of import		Qty. allowed	

Dimetridazole Veterinary Oral Powder BP/Helmett Powder	1 Kg.	1.	Dimetridazole BP (Vet)	0.404 kg
RA concerned may take necessary action as per above decision of NC.				

91

Case No.:84/39/82-ALC4/2010	Party Name:SODIUM METAL (P) LTD	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved	
HQ File :01/82/050/01165/AM11/	RLA File :34/24/040/00148/AM11/	Lic.No/Date:3410028168 01.10.2010		
Decision : Committee considered case as per agenda and in light of written comments of Dept. of C&PC conveyed vide U.O. No. 14010/112/2005/Ch.II dated 26.06.2007 and in consultation with technical authority present in meeting, decided to ratify norms under Para 4.7 of Handbook of Procedures as per details below or as applied for by firm whichever is lower:-				
Export product	Export Qty.	S.No.	Name of Item of import	Quantity allowed
Verdyl Acetate	1 Kg.	1.	Dicyclopentadiene	0.800 Kg.
		2.	Acetic Acid	0.112 kg
RA concerned may take necessary action as per above decision of NC.				

92	Case No.:16/39/82-ALC4/2010	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01097/AM11/	RLA File :03/94/040/00500/AM11/	Lic.No/Date:0310595131 04.10.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

93

Case No.:66/39/82-ALC4/2010	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Added	
HQ File :01/82/050/01147/AM11/	RLA File :07/24/040/00254/AM11/	Lic.No/Date:0710074578 04.10.2010	Defer Date:	
Decision : Committee considered case as per agenda and in line with SION A-269 and in consultation with technical authority present in meeting, decided to ratify norms under Para 4.7 of Handbook of Procedures as per details below or as applied for by firm whichever is lower:-				
Export Product	Export Qty.	S.No.	Name of Item of import	Quantity allowed
Ceftriaxone for Injection USP 250 mg Vial Size 7.5 ml	1 Vial	1.	Ceftriaxone Sodium USP Sterile	278.25 mg/vial
RA concerned may take necessary action as per above decision of NC.				

94

Case No.:75/39/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved
HQ File :01/82/050/01156/AM11/	RLA File :03/94/040/00580/AM11/	Lic.No/Date:0310595033 04.10.2010	

Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lumartem Tablets/Co-Falcinum/Artemether and Lumefantrine Tablet [Artemether = 20 mg/tablet] Artemether required per tablet=20.4 mg) after 2% wastage	1 No.	1.	Artemissin	1.5 kg/kg of Artemether
		2.	Sodium Borohydride	0.188 kg/kg of Artemether
		3.	Lumefantrine	122.4 mg
		4.	0.25 / 216MM PVC / ACLAR FILM WITH 51 MICRON ACLAR / 313705 Pentapharm ACLAR PA 200/2 254/51 PVC / ACLAR	As per packing policy

RA concerned may take further necessary action as per above decision of NC.

95	Case No.:81/39/82-ALC4/2010	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved										
	HQ File :01/82/050/01162/AM11/	RLA File :02/24/040/00121/AM11/	Lic.No/Date:0210148843 04.10.2010											
Decision : Committee considered case as per agenda and in light of written comments of Dept. of C&PC conveyed vide U.O. No. 14010/98/2010/Ch.II dated 03.01.2011 and in consultation with technical authority present in meeting, decided to ratify norms under Para 4.7 of Handbook of Procedures as per details below or as applied for by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>S.No.</th><th>Name of Item of import</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td>Sodium Butyrate</td><td>1 Kg.</td><td>1.</td><td>n-Butyric Acid</td><td>0.842</td></tr> </tbody> </table>					Export product	Export Qty.	S.No.	Name of Item of import	Quantity allowed	Sodium Butyrate	1 Kg.	1.	n-Butyric Acid	0.842
Export product	Export Qty.	S.No.	Name of Item of import	Quantity allowed										
Sodium Butyrate	1 Kg.	1.	n-Butyric Acid	0.842										
RA concerned may take necessary action as per above decision of NC.														

96	Case No.:82/39/82-ALC4/2010	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01163/AM11/	RLA File :04/24/040/00163/AM11/	Lic.No/Date:0410117781 04.10.2010	Defer Date:25.01.2011
Decision : Committee decided to defer case for 25.01.2011 for comments of Department of Pharmaceuticals.				

97	Case No.:32/39/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA PVT LTD	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved																								
	HQ File :01/82/050/01113/AM11/	RLA File :22/24/040/00002/AM10/	Lic.No/Date:2210010492 05.10.2010																									
	Decision : Committee considered case as per agenda and in light of written comments of Dept. of Pharmaceuticals conveyed vide O.M. No.35011/199/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under Para 4.7 of Handbook of Procedures as per details below or as applied for by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Name of export product</th><th>Export Qty.</th><th>S.No.</th><th>Name of Item of import</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="6">6-Amino Pencillanic Acid (6-APA)</td><td rowspan="6">1 Kg.</td><td>1.</td><td>Pencillin G-Potassium 1st Crystal</td><td>2.92 BOU</td></tr> <tr> <td>2.</td><td>Pencillin G Amedise</td><td>0.069 gram</td></tr> <tr> <td>3.</td><td>Boric Acid</td><td>0.055 kg</td></tr> <tr> <td>4.</td><td>Methanol</td><td>0.040 kg</td></tr> <tr> <td>5.</td><td>Butyl Acetate</td><td>0.214 kg</td></tr> <tr> <td>6.</td><td>PT Resin</td><td>0.004 liter</td></tr> </tbody> </table> RA concerned may take necessary action as per above decision of NC.				Name of export product	Export Qty.	S.No.	Name of Item of import	Qty. allowed	6-Amino Pencillanic Acid (6-APA)	1 Kg.	1.	Pencillin G-Potassium 1 st Crystal	2.92 BOU	2.	Pencillin G Amedise	0.069 gram	3.	Boric Acid	0.055 kg	4.	Methanol	0.040 kg	5.	Butyl Acetate	0.214 kg	6.	PT Resin
Name of export product	Export Qty.	S.No.	Name of Item of import	Qty. allowed																								
6-Amino Pencillanic Acid (6-APA)	1 Kg.	1.	Pencillin G-Potassium 1 st Crystal	2.92 BOU																								
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		5.	Butyl Acetate	0.214 kg																								
		6.	PT Resin	0.004 liter																								

98	Case No.:65/39/82-ALC4/2010	Party Name:MAHAVIR INTERMEDIATES	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved									
	HQ File :01/82/050/01146/AM11/	RLA File :52/24/040/00015/AM11/	Lic.No/Date:5210032143 06.10.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/118/2004-Ch.II dated 17.12.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>2-Carbethoxyamino-5-Naphthol Sulfonic Acid</td><td>1 kg</td><td>1.</td><td>J Acid</td><td>0.904 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2-Carbethoxyamino-5-Naphthol Sulfonic Acid	1 kg	1.	J Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
2-Carbethoxyamino-5-Naphthol Sulfonic Acid	1 kg	1.	J Acid	0.904 kg									

99	Case No.:40/39/82-ALC4/2010	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01121/AM11/	RLA File :04/24/040/00167/AM11/	Lic.No/Date:0410117838 07.10.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

100	Case No.:83/39/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:39/82-ALC4/2010	Status:Case
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			28.12.2010	Deferred
	HQ File :01/82/050/01164/AM11/	RLA File :34/24/040/00161/AM11/	Lic.No/Date:3410028223 07.10.2010	Defer Date:22.02.2011
Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.				

101	Case No.:85/39/82-ALC4/2010	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01166/AM11/	RLA File :34/24/040/00179/AM11/	Lic.No/Date:3410028299 13.10.2010	Defer Date:25.01.2011
	Decision : Committee decided to defer case for 25.01.2011 for comments of Department of C&PC.			

102	Case No.:33/39/82-ALC4/2010	Party Name:STAR ORECHEM INTERNATIONAL PVT. LTD.	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01114/AM11/	RLA File :50/24/040/00013/AM11/	Lic.No/Date:5010000420 14.10.2010	Defer Date:25.01.2011
	Decision : Committee decided to defer case for 25.01.2011 for comments of Department of C&PC.			

103	Case No.:53/39/82-ALC4/2010	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01134/AM11/	RLA File :03/95/040/00540/AM11/	Lic.No/Date:0310597325 18.10.2010	Defer Date:25.01.2011
	Decision : Committee decided to defer case for 25.01.2011 for comments of Department of C&PC.			

104	Case No.:54/39/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved																						
	HQ File :01/82/050/01135/AM11/	RLA File :34/24/040/00185/AM11/	Lic.No/Date:3410028402 22.10.2010																							
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 12/11 meeting held on 22.06.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																									
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">Leflunomide</td><td rowspan="5">1 KG.</td><td>1.</td><td>Ethyl Aceto Acetate</td><td>1.84 kg</td></tr> <tr> <td>2.</td><td>4-Trifluoro Methyl Aniline</td><td>1.05 kg</td></tr> <tr> <td>3.</td><td>Acetone</td><td>0.975 kg</td></tr> <tr> <td>4.</td><td>Activated Charcoal</td><td>0.0368 kg</td></tr> <tr> <td>5.</td><td>Chloroform</td><td>1.03 kg</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed	Leflunomide	1 KG.	1.	Ethyl Aceto Acetate	1.84 kg	2.	4-Trifluoro Methyl Aniline	1.05 kg	3.	Acetone	0.975 kg	4.	Activated Charcoal	0.0368 kg	5.	Chloroform	1.03 kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed																						
Leflunomide	1 KG.	1.	Ethyl Aceto Acetate	1.84 kg																						
		2.	4-Trifluoro Methyl Aniline	1.05 kg																						
		3.	Acetone	0.975 kg																						
		4.	Activated Charcoal	0.0368 kg																						
		5.	Chloroform	1.03 kg																						

		6.	Hydroxylamine Hcl	0.82 kg
		7.	Isopropanol	1.2 kg
		8.	Methylene Chloride	1.2 kg
		9.	Triethylamine	1.31 kg
		10.	Toluene	1.0 kg
		11.	Triethyl Ortho formate	2.09 kg
		12.	Methanol	2.50 kg
RA concerned may take further necessary action as per above decision of NC.				

105	Case No.:55/39/82-ALC4/2010	Party Name:AROMA AROMATICS & FLAVOURS	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01136/AM11/	RLA File :05/23/040/00109/AM11/	Lic.No/Date:0510275548 22.10.2010	Defer Date:25.01.2011
	Decision : Committee decided to defer case for 25.01.2011 for comments of Department of C&PC.			

106	Case No.:86/39/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01167/AM11/	RLA File :22/24/040/00054/AM11/	Lic.No/Date:2210010557 22.10.2010	Defer Date:22.02.2011
	Decision :Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

107	Case No.:21/39/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01102/AM11/	RLA File :34/24/040/00178/AM11/	Lic.No/Date:3410028407 25.10.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

108	Case No.:80/39/82-ALC4/2010	Party Name:STAR ORECHEM INTERNATIONAL PVT. LTD.	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01161/AM11/	RLA File :50/24/040/00017/AM11/	Lic.No/Date:5010000436 28.10.2010	Defer Date:25.01.2011
	Decision : Committee decided to defer case for 25.01.2011 for comments of Department of C&PC.			

109	Case No.:89/39/82-ALC4/2010	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved
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HQ File :01/82/050/01170/AM11/	RLA File :03/94/040/00389/AM11/	Lic.No/Date:0310600055 03.11.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 7/82 meeting held on 19.05.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty	Sl.No.	Import items	Quantity allowed
Ramipril Precursor II (Step 3)	1 Kg.	1.	L-Serinemethyl Ester Hcl	1.38kg
		2.	Phosphorous Pentachloride	2.08kg
RA concerned may take further necessary action as per above decision of NC.				

110

Case No.:88/39/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved	
HQ File :01/82/050/01169/AM11/	RLA File :34/24/040/00205/AM11/	Lic.No/Date:3410028522 04.11.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/115/2010-PI-(Norms) dated 11.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Coated Granules (28% to 44%, as per DML)	1 KG	1.	Clarithromycin	Net Content (as per DML) +1% WASTAGE OR Its raw material as per SION A-2263 on pro-rata basis.
RA concerned may take further necessary action as per above decision of NC.				

111	Case No.:87/39/82-ALC4/2010		Party Name:ALEMBIC LIMITED		Meet No/Date:39/82-ALC4/2010 28.12.2010		Status:Case Approved	
	HQ File :01/82/050/01168/AM11/		RLA File :34/24/040/00206/AM11/		Lic.No/Date:3410028595 18.11.2010			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/115/2010-PI-(Norms) dated 11.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed			

Clarithromycin Coated Granules (28% to 44%, as per DML)	1 KG	1.	Clarithromycin	Net Content (as per DML) +1% WASTAGE OR Its raw material as per SION A-2263 on pro-rata basis.
RA concerned may take further necessary action as per above decision of NC.				

112	Case No.:107/39/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01188/AM11/	RLA File :03/94/040/00757/AM11/	Lic.No/Date:0310602264 22.11.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

113

Case No.:92/39/82-ALC4/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved	
HQ File :01/82/050/01173/AM11/	RLA File :03/95/040/00669/AM11/	Lic.No/Date:0310602517 23.11.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their O.M. No.46011/5/2007-PC-II dated 23.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Polyethylene Glycol-1500 (PEG 1500)	1 KG	1.	Polyethylene Glycol 400 (PRG 400)	0.2545 kg
		2.	Ethylene Oxide	0.7655 kg
RA concerned may take further necessary action as per above decision of NC.				

114	Case No.:94/39/82-ALC4/2010	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,		Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved
	HQ File :01/82/050/01175/AM11/	RLA File :03/94/040/00760/AM11/		Lic.No/Date:0310602593 23.11.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O.No.14010/9/2005-Ch.II dated 26.11.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed

Astrolide in Benzyl Benzoate Main Total Astrolide content 62.5% minimum	1 kg	1.	Alpha Methyl Styrene	0.500 kg
		2.	Isoamylene	0.380 kg
		3.	Propylene Oxide	0.280 kg
		4.	Paraformaldehyde	0.088 kg
		5.	Benzyl Benzoate	0.350 kg

RA concerned may take further necessary action as per above decision of NC.

115	Case No.:95/39/82-ALC4/2010	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved									
	HQ File :01/82/050/01176/AM11/	RLA File :03/94/040/00698/AM11/	Lic.No/Date:0310602483 23.11.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/53/2010-Ch.II dated 10.06.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Camphor USP</td><td>1 Kg.</td><td>1.</td><td>Alpha Pinene</td><td>1.15 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Camphor USP	1 Kg.	1.	Alpha Pinene
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Camphor USP	1 Kg.	1.	Alpha Pinene	1.15 kg									
RA concerned may take further necessary action as per above decision of NC.													

116	Case No.:105/39/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01186/AM11/	RLA File :03/95/040/00628/AM11/	Lic.No/Date:0310602565 23.11.2010	Defer Date:22.02.2011
	Decision :Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

117	Case No.:96/39/82-ALC4/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved													
	HQ File :01/82/050/01177/AM11/	RLA File :03/95/040/00596/AM11/	Lic.No/Date:0310602978 25.11.2010														
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their O.M. No.46011/5/2007-PC-II dated 23.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																
<table><tr><th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr><tr><td rowspan="2">Polyethylene Glycol-1500 (PEG 1500)</td><td rowspan="2">1 KG</td><td>1.</td><td>Polyethylene Glycol 400 (PRG 400)</td><td>0.2545 kg</td></tr><tr><td></td><td></td><td></td></tr></table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Polyethylene Glycol-1500 (PEG 1500)	1 KG	1.	Polyethylene Glycol 400 (PRG 400)	0.2545 kg			
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed													
Polyethylene Glycol-1500 (PEG 1500)	1 KG	1.	Polyethylene Glycol 400 (PRG 400)	0.2545 kg													

		2.	Ethylene Oxide	0.7655 kg
RA concerned may take further necessary action as per above decision of NC.				

118

Case No.:98/39/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved	
HQ File :01/82/050/01179/AM11/	RLA File :07/24/040/00331/AM11/	Lic.No/Date:0710075653 25.11.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/94/2009-PI-III dated 26.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clindamycin Capsules 150 mg	1 No.	1.	Clindamycin Hcl BP	173.53 mg
RA concerned may take further necessary action as per above decision of NC.				

119

Case No.:103/39/82-ALC4/2010	Party Name:HEMA DYE CHEM PVT. LTD.	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved	
HQ File :01/82/050/01184/AM11/	RLA File :03/94/040/00750/AM11/	Lic.No/Date:0310602958 25.11.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/50/2007/Ch.II dated 22.09.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Exp. Qty.	Sl. No.	Import items	Qty. allowed
2-Chloro-1-4-dimethoxy benzene (clhqdm)	1kg.	1.	1,4-Dihydroxy Benzene	0.692 kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

120	Case No.:104/39/82-ALC4/2010	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved
	HQ File :01/82/050/01185/AM11/	RLA File :03/94/040/00777/AM11/	Lic.No/Date:0310603107 25.11.2010	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 22/82 meeting held on 31.08.2010, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Export Qty.	Sl.No.	Import items

	Ipecacuanha Extract	488.000 kg	1.	Ipecacuanha Roots	2000.8 kg
RA concerned may take further necessary action as per above decision of NC.					

121	Case No.:106/39/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01187/AM11/	RLA File :03/94/040/00786/AM11/	Lic.No/Date:0310603094 25.11.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

122	Case No.:91/39/82-ALC4/2010	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01172/AM11/	RLA File :05/23/040/00176/AM11/	Lic.No/Date:0510278093 29.11.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

123	Case No.:93/39/82-ALC4/2010	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01174/AM11/	RLA File :05/23/040/00175/AM11/	Lic.No/Date:0510278092 29.11.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

124	Case No.:97/39/82-ALC4/2010	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01178/AM11/	RLA File :05/23/040/00010/AM11/	Lic.No/Date:0510278091 29.11.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

125	Case No.:102/39/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01183/AM11/	RLA File :03/95/040/00687/AM11/	Lic.No/Date:0310603435 29.11.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

126	Case No.:99/39/82-ALC4/2010	Party Name:PREMIER INTERMEDIATES PVT. LTD	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
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HQ File :01/82/050/01180/AM11/	RLA File :03/95/040/00635/AM11/	Lic.No/Date:0310603682 30.11.2010	Defer Date:25.01.2011
Decision : Committee decided to defer case for 25.01.2011 for comments of Department of C&PC.			

127	Case No.:100/39/82-ALC4/2010	Party Name:SAVLA CHEMICALS LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved									
	HQ File :01/82/050/01181/AM11/	RLA File :03/95/040/00654/AM11/	Lic.No/Date:0310603959 01.12.2010										
	Decision : Committee considered case as per agenda and in light of written comments of Department of C&PC dated 27.12.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>High Purity Methyl Tertiary Butyl Ether 99.8%</td><td>1 kg.</td><td>1.</td><td>MTBE (Methyl Tertiary Butyl Ether) 98%</td><td>1.03 kg</td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	High Purity Methyl Tertiary Butyl Ether 99.8%	1 kg.	1.	MTBE (Methyl Tertiary Butyl Ether) 98%
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed									
High Purity Methyl Tertiary Butyl Ether 99.8%	1 kg.	1.	MTBE (Methyl Tertiary Butyl Ether) 98%	1.03 kg									
RA concerned may take further necessary action as per above decision of NC.													

128	Case No.:108/39/82-ALC4/2010	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01189/AM11/	RLA File :03/94/040/00682/AM11/	Lic.No/Date:0310603865 01.12.2010	Defer Date:22.02.2011
	Decision :Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

129	Case No.:114/39/82-ALC4/2010	Party Name:GUJARAT ORGANICS LTD.,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01195/AM11/	RLA File :03/94/040/00800/AM11/	Lic.No/Date:0310604028 01.12.2010	Defer Date:25.01.2011
	Decision : Committee decided to defer case for 25.01.2011 for comments of Department of C&PC.			

130	Case No.:110/39/82-ALC4/2010		Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,		Meet No/Date:39/82-ALC4/2010 28.12.2010		Status:Case Approved	
	HQ File :01/82/050/01191/AM11/		RLA File :03/94/040/00753/AM11/		Lic.No/Date:0310604232 02.12.2010			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/53/2010-Ch.II dated 10.06.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed		

Camphor USP	1 Kg.	1.	Alpha Pinene	1.15 kg
RA concerned may take further necessary action as per above decision of NC.				

131

Case No.:101/39/82-ALC4/2010	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved	
HQ File :01/82/050/01182/AM11/	RLA File :07/24/040/00345/AM11/	Lic.No/Date:0710075830 03.12.2010		
Decision : Committee considered case as per agenda and in light of decision taken in meeting No.18/11 dated 03.08.2010 vide Case No.B-161 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ferrous Lactate	1 Kg.	1.	Lactic Acid	1.200 kg
Magnesium Lactate	1 kg.	1.	Lactic Acid	1.204 kg
Zinc Lactate Anhydrous	1 kg.	1.	Lactic Acid	0.778 kg
Calcium Lactate Gluconate	1 kg	1.	Lactic Acid	0.451 kg
Magnesium Lactate Gluconate	1 kg	1.	Lactic Acid	0.2457 kg
RA concerned may take further necessary action as per above decision of NC.				

132

Case No.:109/39/82-ALC4/2010	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Added	
HQ File :01/82/050/01190/AM11/	RLA File :03/94/040/00787/AM11/	Lic.No/Date:0310604386 03.12.2010	Defer Date:	
Decision : The Committee considered the case as per agenda and in light of its earlier decision taken in 42/08 meeting held on 19.02.2007 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Niclosamide Piperazine Salt	1kg.	1.	Salicylic acid	0.65kg
		2.	Triethylamine	0.26kg
		3.	Piperazine Anhydrous	0.13kg
		4.	Thionyl chloride	0.20kg
		5.	IPA	0.30kg
RA concerned may take further necessary action as per above decision of Norms Committee.				

133	Case No.:111/39/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01192/AM11/	RLA File :03/94/040/00793/AM11/	Lic.No/Date:0310604647	

		06.12.2010	Defer
Decision :Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			Date:22.02.2011

134	Case No.:112/39/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01193/AM11/	RLA File :03/94/040/00808/AM11/	Lic.No/Date:0310604852 07.12.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

135	Case No.:113/39/82-ALC4/2010	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved										
	HQ File :01/82/050/01194/AM11/	RLA File :03/94/040/00799/AM11/	Lic.No/Date:0310604834 07.12.2010											
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/91/2008-Ch.II dated 29.03.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>3,5 Xylenol</td><td>1 Kg.</td><td>1.</td><td>Isophorone</td><td>1.63 kg</td></tr></table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	3,5 Xylenol	1 Kg.	1.	Isophorone	1.63 kg
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
3,5 Xylenol	1 Kg.	1.	Isophorone	1.63 kg										
RA concerned may take further necessary action as per above decision of NC.														

136	Case No.:78/39/82-ALC4/2010	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01159/AM11/	RLA File :03/95/040/00657/AM11/	Lic.No/Date:0310605745 10.12.2010	Defer Date:25.01.2011
	Decision : Committee decided to defer case for 25.01.2011 for comments of Department of C&PC.			

137	Case No.:118/39/82-ALC4/2010	Party Name:OMKAR SPECIALITY CHEMICALS LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Approved	
	HQ File :01/82/050/01199/AM11/	RLA File :03/95/040/00689/AM11/	Lic.No/Date:0310605911 13.12.2010		
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/13/2008-Ch.III dated 12.05.2008 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

Benzene Seleninic Anhydride	1 Kg.	1.	Selenium Metal	0.527 kg
RA concerned may take further necessary action as per above decision of NC.				

138	Case No.:77/39/82-ALC4/2010	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01158/AM11/	RLA File :05/24/040/00311/AM11/	Lic.No/Date:0510279359 14.12.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

139	Case No.:115/39/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01196/AM11/	RLA File :09/24/040/00410/AM11/	Lic.No/Date:0910044673 14.12.2010	Defer Date:22.02.2011
	Decision :Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

140	Case No.:116/39/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01197/AM11/	RLA File :08/24/040/00271/AM11/	Lic.No/Date:0810094638 14.12.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

141	Case No.:117/39/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:39/82-ALC4/2010 28.12.2010	Status:Case Deferred
	HQ File :01/82/050/01198/AM11/	RLA File :08/24/040/00260/AM11/	Lic.No/Date:0810094639 14.12.2010	Defer Date:22.02.2011
	Decision : Committee decided to defer case for 22.02.2011 for comments of Department of Pharmaceuticals.			

Outside Agenda	M/s Suven Life Sciences Ltd.
Norms Committee Meeting No. 39/11	F.No.01/87/050/01283/AM06/DES-III
Meeting Date 28.12.2010	RLA F. No. 09/24/040/00332/AM06
Adv. Lic. No.0910025018 dated 26.12.2005	
Committee considered case as per agenda and in light of earlier decision taken in 34/08 meeting held on 26.12.2007 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-	

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
1,2 benzisoxazole-3- Methane Sulphonic Acid Sodium Salt Monohydrate	1kg.	1.	2, Hydroxy Acetophenone	2.855 kg
		2.	Dimethyl Carbonate	7.55 kg
		3.	Pyridine	1.765 kg
		4.	Hydroxylamine Hcl	1.00 kg
		5.	Bromine	1.73 kg
		6.	Toluene	2.45 kg
		7.	Methanol	1.92 kg
		8.	Acetone	1.12 kg

RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 47/06 meeting held on 22.03.2006 stands withdrawn.